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CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DA No.290/98

Friday the 27th day of February 1998.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

M. Cherian Vaidian Supervision Barrack/Stores, Grade.I Commander Works Engineer Kochi.

... Applicant.

(By advocate: Mr N.N. Sugunapalan)

Versus

- 1. Engineer-in-Chief Army Headquarters Defence Headquarters (P.0) New Delhi-11.
- Chief Engineer Southern Command Pune - 411 001.
- 3. Chief Engineer (Navy) Naval Base (P.O.) Kochi - 4
- Commander Works Engineer Kattari Bagh Naval Base P.O. Kochi - 4

... Respondents.

(By advocate: Mr Mathews J Nedumpara (Rep)

The application having been heard on 27.2.98, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash Annexure A-5 order in so far as it orders to relive him from Kochi forthwith and to direct the first respondent to consider and dispose of A-2 & A-6 representations submitted by him.

2. It is submitted by both sides that the OA can be disposed of by directing the first respondent to conisder and pass appropriate orders on A-2 & A-6 representations, keeping in abeyance (A-5 till then.



- Accordingly, the first respondent is directed to consider and dispose of A-2 & A-6 representations submitted by the applicant, by a speaking order, within six weeks from the date of receipt of a copy of this order. A-5 order, as far as the applicant is concerned, shall be kept in abeyance till the disposal of A-2 & A-6 representations.
- 4. OA is disposed of as above.

(A.M. SIVADAS) JUDICIAL MEMBER

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LIST OF ANNEXURES

- 1. Annexure A2: Representation (Submitted by the applicant to the 1st respondent dated 12.1.1998.
- 2. Annexure A5: Order No.140301/10/965/EIB(0) dated 7.2.1998 issued by the 2nd respondent to the applicant.
- 3. Annexure A6: Representation () submitted by the applicant to the 1st respondent dated 19.2.1998.